

COURT – I
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 10 of 2013 &
IA. Nos. 28, 29 & 30 of 2013

Dated : 15th December, 2012

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Association of Classified &
Approved Hotel of Kerala **... Appellant(s)**
Versus
Kerala State Electricity Regulatory
Commission & Anr. **...Respondent(s)**

Counsel for the Appellant(s) : Mr. S. Ramesh Babu
Mr. Biji
Counsel for the Respondent(s): Mr. M.T. George for KSEB

ORDER

IA. No. 28 of 2013
(Leave to file the Appeal)

Application is allowed.

Appeal No. 10 of 2013

Admit. Mr. George takes notice on behalf of Respondent No.2.
Notice to be issued to the other Respondents returnable on
15.02.2013. Dasti service is permitted. Registry is also directed to
issue notice to the Respondents.

Post the matter on **15.02.2013.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

ts/vs